



2026:AHC:25866-DB

HIGH COURT OF JUDICATURE AT ALLAHABAD
CRIMINAL MISC. WRIT PETITION No. - 2637 of 2026

Smt Sangeeta Devi

.....Petitioner(s)

Versus

State Of U.P. And 6 Others

.....Respondent(s)

Counsel for Petitioner(s)	: Sudhir Kumar Tripathi
Counsel for Respondent(s)	: G.A.

Court No. - 45

HON'BLE RAJIV GUPTA, J.
HON'BLE ACHAL SACHDEV, J.

1. Learned counsel for the petitioner is permitted to make necessary correction in the array of the parties during the course of the day.

2. Heard learned counsel for the petitioner, learned AGA for the State and perused the record.

3. The instant writ petition has been filed by the petitioner for the following relief:-

"(i) i. Issue a writ, order or direction in the nature of mandamus commanding the respondent no.3 to arrest the respondent nos.4 to 7 who are named accused in the first information report dated 07.11.2025 arising out of Case Crime No. 647 of 2025, under Sections 103(1), 352, 351(3) BNS, 2023 of Police Station- Bansgaon, District- Gorakhpur.

(ii). Issue a writ, order or direction in the nature of mandamus commanding the respondent no.3 to submit the progress report of Case Crime No. 647 of 2025, under Sections 103(1), 352, 351(3) BNS, 2023 of Police Station- Bansgaon, District- Gorakhpur.

(iii). Issue a writ, order or direction which this Hon'ble Court may deem fit and proper under the facts and circumstances of the case in favour of the petitioner.

(iv). Award the cost of writ petition to the petitioner."

4. Learned counsel for the petitioner submits that the petitioner is the first informant in the present case and though the FIR in the instant case has been registered on 07.11.2025, yet the police is not investigating the case in fair and impartial manner.

5. In view of the above, the petitioner may move an application before the Senior Superintendent of Police, Gorakhpur, District Gorakhpur highlighting his grievance and seeking fair and impartial investigation and if such an application is moved before the Senior Superintendent of Police, Gorakhpur, District Gorakhpur, the Senior Superintendent of Police, Gorakhpur, District Gorakhpur/respondent no.2 shall ensure the fair, impartial and expeditious investigation in the present case.

6. With the aforesaid order, the present petition stands **disposed of**.

February 5, 2026
Zafar

(Achal Sachdev,J.) (Rajiv Gupta,J.)